

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 204 of 2012

Dated: 6th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

**Uttar Pradesh Rajya Vidyut
Nigam Ltd.**

... Appellant(s)

Versus

**Uttar Pradesh Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) :

**Mr. Sanjay Sen
Ms. Surbhi Sharma**

Counsel for the Respondent(s):

**Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.2 to 7
Mr. Sanjay Singh for R.1**

ORDER

Despite the direction given to Respondent Nos. 2 to 5 to file the reply on or before 31.01.2013, by giving the opportunity to file the same as a last chance, no reply has been filed yet. Therefore, it must be taken that the Respondent Nos. 2 to 5 have decided not to file the reply. At the same time, we are constrained to record our displeasure over the conduct of the learned counsel for the Respondent Nos. 2 to 5, who has not cared to follow our directions.

The learned counsel for the Respondent No.1 is filing the reply today after serving copy on the other side. As such the pleadings are complete.

Post the matter for final hearing on **05.03.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson